

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 22nd October, 2019.

No. LJ(A) 77/2000/Pt./282 – In exercise of the powers conferred by Clause (b) of sub section (1) of Section 36 of the Bengal, Agra, Assam Civil Courts Act, 1887 (as adapted and amended by Meghalaya) and in consultation with the Hon'ble High Court of Meghalaya, is pleased to invest the Chief Judicial Magistrate, East Khasi Hills District, Shillong with the powers of Assistant District & Sessions Judge of the Sessions Division, Shillong to enable the officer to exercise such powers within local limit of his/her jurisdiction with effect from the date of taking over charge until further orders.

ed/-
(S. Kharlyngdoh)
Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt./282-A

Dated, Shillong the 22nd October, 2019.

Copy to :-

1. The Advocate General, Meghalaya.
2. The Additional Advocate General, Meghalaya.
3. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/184/2015/224-A dated 4th October, 2019.
4. The Accountant General (A&E), Meghalaya, Shillong.
5. The District & Sessions Judge, East Khasi Hills District, Shillong.
6. Smti. Angeline Pariat, Chief Judicial Magistrate, East Khasi Hills District, Shillong.
7. The Public Prosecutor/Govt. Pleader, East Khasi Hills District, Shillong.
8. The Superintendent of Police, East Khasi Hills, Shillong.
9. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
10. Presidents, Shillong Bar Associations.
11. Law (B) Department.
12. Personal file of the officer.
13. DEO, Law Department.
14. Guard file.

By Order etc.,

Sunny
Deputy Secretary to the Govt. of Meghalaya,
Law Department.